

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 402 OF 2018 &  
IA NO. 1907 OF 2018**

**Dated : 11<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Transmission (India) Ltd.**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Soumya Singh  
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

**ORDER**

**Admit.**

Learned counsel for Respondents may file reply on or before 25-3-2019 with advance copy to the other side. Thereafter rejoinder, if any, may be filed by Appellant on or before 8-4-2019 with advance copy to the other side.

List the matter on **30-4-2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur )  
Chairperson**

*tpd/pk*